

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A No. 1354/96

(X)

New Delhi, this the 21th day of January, 1997.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Sh. Babu Ram, Rigger Grade-I,
I.S.S. India
Dalhousie Road, New Delhi-II
2. Sh. Devi Singh, Rigger Grade-I
INS India
Dalhousie Road, New Delhi

... Applicants

(By Advocate Sh. A.K. Bhardwaj) -

Versus

1. Union of India through
The Secretary
Ministry of Defence,
Central Secretariate, New Delhi.
2. The Chief of the Naval Staff,
Naval Head Quarter (DCP)
New Delhi-II
3. The Commanding Officer,
INS India, Dalhousie Road,
New Delhi-II

... Respondents

(By Advocate Sh. E.X. Joseph, Learned
Senior Counsel)

O R D E R (ORAL)

The applicants who were working as Rigger Grade-I with the respondents are aggrieved that the respondents have failed to give them ^{the} admissible pay scale of Rs 330-480 (pre-revised) ~~X~~ ^{No.} Rs 1200-1800 revised scale) in terms of ^{the} Naval Headquarters letter ^{No.} CP(SC)/P630 dated 30 April, 82. The respondents have filed ^a short reply in which they have submitted that the subject matter of this OA is under examination at Naval Headquarters in consultation with the Cadre Controlling Authority who is at Mumbai. They have, therefore, sought further time for finalising the subject matter and obtaining necessary orders for fitment of the applicants in their appropriate pay scale in consultation with the Central Government- Ministry of Finance.

2. In the facts and circumstances of the case and with the consent of ^{the} learned counsel for the parties, this

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O.A. is disposed of at the admission stage with the following directions:-

- (i) The respondents shall pass a detailed and speaking order on the claims raised by the applicants, treating this O.A. itself as a detailed representation, within a period of three months from the date of receipt of a copy of this order with intimation to the applicants.

No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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